

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:227

ANSWERED ON:01.08.2011

ALLOCATION OF FUNDS UNDER CRF

Kataria Shri Lal Chand;Khaire Shri Chandrakant Bhaurao;Nagar Shri Surendra Singh;Rajesh Shri M. B.;Rawat Shri Ashok Kumar;Singh Shri Uday Pratap

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) the details of the funds collected/allocated and incurred under the Central Road Fund (CRF) in the country, State-wise and Union Territory-wise including Madhya Pradesh during the last three years;
- (b) the criteria adopted for allocation of funds to the States/Union Territories and funds allocated during the last three years, State-wise and Union Territory-wise;
- (c) the number of proposals received from various States/UTs and approved during the said period, State-wise and Union Territory-wise; and
- (d) the time by which all pending proposals are likely to be cleared and the on-going projects likely to be completed?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

(a) & (b) Cess is collected by Ministry of Finance which is first credited to the Consolidated Fund of India and thereafter, Parliament, by appropriation credits such proceeds after adjusting cost of collection to the Central Road Fund (CRF). The CRF is, thereafter, distributed by Planning Commission amongst three Ministries i.e. Ministry of Rural Development, Ministry of Railways and Ministry of Road Transport & Highways in the manner prescribed under Section 10(viii) of the Central Road Fund Act, 2000. Details of cess collected on petrol and high speed diesel for the years 2008-09, 2009-10 and 2010-11 are given hereunder:-

Year    Amount collected (Rs. in crore)

2008-09    15198.23

2009-10    16590.68

2010-11    17978.93

Allocation of funds for development of State roads (other than Rural Roads) under Central Road Fund (CRF) scheme was made to the States upto 2008-09 on the basis of 60% weightage on consumption of petrol and High Speed Diesel (HSD) oil and 40% weightage on geographical area of the respective State. This was modified w.e.f 2009-10 and the allocation are now made to the States on the basis of 30% weightage on consumption of petrol and High Speed Diesel (HSD) oil and 70% weightage on geographical area of the respective State. State-wise and UT-wise fund accrued and released under CRF for development of States Roads (other than Rural Roads) for the years 2008-09, 2009-10 and 2010-11 are given in Annexure-I.

(c) & (d) The State/UT-wise details of number of proposals received from various States/UTs Governments and approved under CRF during each of the last three years are given in Annexure-II. The proposals furnished by the respective State Governments under CRF are approved in accordance with Central Road Fund (State Roads) Rules, 2007 subject to overall availability of funds and inter-se priority of works. These rules specify that the period of completion of projects shall not exceed twenty four months including period for tendering of projects.